

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB-412/ND/2020

IN THE MATTER OF:
Datacorp Traffic Pvt Ltd

....Applicant

SECTION

U/s 9 IBC code 2016

Order delivered on 13.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Aman Varma, Adv. Priyashree
For the Respondent : Adv. Jeeternder

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that yesterday she has received the copy of the reply through e-mail.

But office ^{has} is pointed out that the reply is not on the record as yet. Office is directed to trace out the same, if any and place it on record before the next date of hearing. L

Ld. Counsel for petitioner seeks time to file rejoinder. Let the same be filed within 7 days from today after serving advance copy of the same to the Ld. Opposite Counsel. List the case on **25.03.2020**.

[Redacted Signature]

(K.K. VOHRA)
MEMBER (T)

[Redacted Signature]

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)